

NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 63/Chd/Pb/2017  
along with  
Caveat No. 4/2017

Under Section 9 of the Insolvency  
and Bankruptcy Code, 2016

In the matter of:

Varda Spinning & Weaving Mills Pvt. Ltd. ... Petitioner-Financial Creditor  
Vs.  
Jindal Cotex Ltd. ... Respondent-Corporate Debtor

Present: Mr. Rakesh Bhatia, Advocate for petitioner-Financial Creditor.  
Mr. Ahsan Ahmad, Advocate for respondent-Corporate Debtor.

Learned counsel for the petitioner submits that the objection/reply filed by the respondent refers to the order of admission passed by the Hon'ble High Court in the winding up of the company against the Corporate Debtor whereas according to the petitioner, the order has been recalled and therefore, seeks time to file rejoinder.

The matter be listed for arguments on 03.10.2017. Rejoinder, if any, be filed at least one day before the date fixed with copy advance to the counsel.

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(Justice R.P.Nagrath)  
(Member (Judicial))

September 15, 2017  
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